



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I**MEETING No.** NC/1/MEET/Jan/202223/20**DATED:** 31/01/2023Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202223/20 dated 31/01/2023 of Norms Committee - I for the year 2022-23 was held on 31/01/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R. K. Jaiswal, DO	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000728AM21
RA File Number	318304000098 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has submitted certain documents against AA No. 3110067928 dated 20.11.2020. Further, no record has been found against AA No. 3110067928 dated 20.11.2020 on BO Portal. Therefore, the Committee decided to seek the details of the case from EGTF Division and concerned RA. Thereafter, the case may be examined as per procedure. Case is deferred.	

Case No.	2 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003919AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA was transferred by NC-VI to NC-II for fixation of ad-hoc norms. Further, the Committee noted that the ITCHS Code of export item pertains to NC-VI. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to return the case to NC-VI for taking necessary action.	

Case No.	3 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00004592AM23
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision: Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-1) for examination & comments as per advice of Consultant (SKB).	

Case No.	4 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00197084AM22
RA File Number	082404000396 AM15
Licence No and Date	0810134481/03/02/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	5 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00004573AM23
RA File Number	039504000278 AM16
Licence No and Date	0310797163/10/07/2015
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U.O. No. P-47011/313/2019-TSW dated 02.01.2023. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion & clarification in the upcoming NC meeting. The case stands deferred.	

Case No.	6 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00002779AM23
RA File Number	052304000015 AM17
Licence No and Date	0510398216/13/04/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 18.10.2022 followed reminders on 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022 & 01.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	7 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00002778AM23
RA File Number	052304000045 AM17
Licence No and Date	0510398564/19/05/2016
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 18.10.2022 followed reminders on 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022 & 01.01.2023 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 10.01.2023 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	8 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000455AM19
RA File Number	072404000133 AM17
Licence No and Date	0710110107/15/07/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	9 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17
Licence No and Date	0710110190/29/07/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17
Licence No and Date	0710110669/18/11/2016
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	11 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00000614AM23
RA File Number	092404000523 AM17
Licence No and Date	0910064576/12/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case was approved by NC in its Meeting No. 17/80 dated 19.12.2017 with 60% wastage. Now, the applicant has applied for reviewing the approved ad-hoc norms. The case was referred to DHI for examination & comments. The matter was deliberated in the meeting and the representative of DHI informed that the applicant's review representation is not clear. Therefore, the Committee decided to reject the applicant's request of revision of ad-hoc norms on the ground that the applicant's request and justification for re-fixation of norms are not tenable. Case is rejected.	

Case No.	12 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000723AM19
RA File Number	072404000343 AM17
Licence No and Date	0710110999/19/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	13 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000725AM19
RA File Number	072404000347 AM17
Licence No and Date	0710111003/19/01/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	14 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SARTORIUS STEDIM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000540AM19
RA File Number	072404000165 AM18
Licence No and Date	0710112234/05/10/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	15 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

HQ File Number	018005000567AM19
RA File Number	072404000207 AM18
Licence No and Date	0710112362/07/11/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000651AM19
RA File Number	042404000143 AM18
Licence No and Date	0410163684/10/11/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	17 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00000985AM23
RA File Number	052404000096 AM19
Licence No and Date	0510406550/22/05/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed reminders on 22.12.2022, 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite	

reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	18 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00002225AM23
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	19 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000595AM19
RA File Number	092404000340 AM19
Licence No and Date	0910066870/16/11/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	20 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	018005000636AM19
RA File Number	072404000240 AM19
Licence No and Date	0710114398/11/01/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 17.11.2022 followed reminder on 02.12.2022 was sent to the applicant for furnishing certain information. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	21 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000144AM20
RA File Number	342404000152 AM20
Licence No and Date	3410045365/09/08/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	22 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00000137AM23
RA File Number	039504000574 AM20
Licence No and Date	0310831568/16/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	23 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NIDEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000200AM20
RA File Number	052404000403 AM20
Licence No and Date	0510412197/21/10/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	24 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000263AM20
RA File Number	039504000907 AM20
Licence No and Date	0310833550/19/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed reminders on 22.12.2022, 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	018005000351AM20
RA File Number	039504001074 AM20
Licence No and Date	0310835043/25/02/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	26 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000360AM20
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	27 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00002775AM23
RA File Number	052304000020 AM21
Licence No and Date	0510414127/08/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	28 / NC/1/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000465AM21
RA File Number	039504000084 AM21
Licence No and Date	0310836382/26/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NTB INTERNATIONAL PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000473AM21
RA File Number	039504001237 AM20
Licence No and Date	0310836497/04/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TAIKISHA ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000555AM21
RA File Number	039504000275 AM21
Licence No and Date	0310837658/14/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Weight of each Export Product.	

2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
4. Sheet layout diagram of the material indicating the wastage during blanking.

Case is deferred.

Case No.	31 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000593AM21
RA File Number	039504000295 AM21
Licence No and Date	0310838015/01/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	32 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00005639AM23
RA File Number	018005000636 AM21
Licence No and Date	0310838477/25/09/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	33 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00005631AM23
RA File Number	072404000183 AM21
Licence No and Date	0710117089/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00005632AM23
RA File Number	072404000184 AM21
Licence No and Date	0710117090/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	35 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00005633AM23
RA File Number	072404000186 AM21

Licence No and Date	0710117091/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00005634AM23
RA File Number	072404000182 AM21
Licence No and Date	0710117092/05/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00005635AM23
RA File Number	072404000185 AM21
Licence No and Date	0710117104/06/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	38 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	018005000665AM21
RA File Number	318304000079 AM21
Licence No and Date	3110067879/14/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000669AM21
RA File Number	052304000235 AM21
Licence No and Date	0510415521/16/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has informed vide letter dated 19.10.2021 that they have surrendered the subject AA to CLA, New Delhi. However, in this regard, a letter was issued to the applicant on 02.11.2022 for submitting the surrender letter to this office. However, no information has been received yet. Therefore, the Committee decided to send a reminder letter to the applicant for furnishing the requisite documents. Case is deferred.	

Case No.	40 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000672AM21
RA File Number	318304000082 AM21
Licence No and Date	3110067882/19/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of	

DPIIT vide U. O. No. P-47011/86/2019-TSW dated 22.12.2022 as under:

1. Net weight of export item may be specified as 32955.30Kgs.
2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export item.
3. Import items at Sl. No. 2 to 5 shall be of relevant grade and diameter as contained/utilized in the export items.
4. The quantity of import item at Sl. No. 1 may be allowed as 1.08Kgs/Kg content in the export item, taking clue from SION C-2008.
5. The quantity of import items at Sl. No. 2 to 5 may be allowed as 1.05Kgs/Kg content in the export item, taking clue from SION C-2008.

RA concerned may take further necessary action as per the decision of NC.

Case No.	41 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000673AM21
RA File Number	318304000083 AM21
Licence No and Date	3110067883/19/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/86/2019-TSW dated 28.12.2022 as under:

1. Net weight of export item may be specified as 52879Kgs.
2. Import item at Sl. No. 1 shall be of relevant grade and diameter as contained/utilized in the export item.
3. Import items at Sl. No. 2 to 6 shall be of relevant grade and thickness as contained/utilized in the export items.
4. The quantity of import item at Sl. No. 1 may be allowed as 1.02Kgs/Kg content in the export item.
5. The quantity of import items at Sl. No. 2 to 6 may be allowed as 1.08Kgs/Kg content in the export item, taking clue from SION C-2008.

RA concerned may take further necessary action as per the decision of NC.

Case No.	42 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000684AM21

RA File Number	092404000421 AM21
Licence No and Date	0910069390/27/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 08.12.2022 followed reminders on 23.12.2022 & 07.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	43 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TAIKISHA ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000688AM21
RA File Number	039504000463 AM21
Licence No and Date	0310839175/28/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.	

Case No.	44 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TAIKISHA ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000689AM21
RA File Number	039504000464 AM21
Licence No and Date	0310839176/28/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.	

Case No.	45 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000694AM21
RA File Number	092404000439 AM21
Licence No and Date	0910069430/03/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	46 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000695AM21
RA File Number	039404000555 AM21
Licence No and Date	0310839311/04/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	018005000707AM21
RA File Number	522404000070 AM21
Licence No and Date	5210043592/10/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	49 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00039048AM21
RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	50 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00005728AM23
RA File Number	03AA04012024 AM21
Licence No and Date	0311000170/17/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00044257AM21
RA File Number	05AA04019176 AM21
Licence No and Date	0511000326/22/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.09.2022 followed reminders on 06.10.2022, 21.10.2022& 05.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 10.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	52 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00002902AM23
RA File Number	34AA04001697 AM21
Licence No and Date	3411000074/01/01/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	53 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00057007AM21
RA File Number	09AA04003679 AM21
Licence No and Date	0911000147/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	54 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00057016AM21
RA File Number	09AA04003681 AM21
Licence No and Date	0911000148/07/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	55 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00060350AM21

RA File Number	09AA04003649 AM21
Licence No and Date	0911000172/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	56 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SUZUKI MOTORCYCLE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00060846AM21
RA File Number	05AA04019996 AM21
Licence No and Date	0511000402/12/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	57 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 0006086AM21
RA File Number	05AA04023358 AM21
Licence No and Date	0511000849/19/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed reminders on 31.08.2022, 15.09.2022, 30.09.2022 & 15.10.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00067296AM21
RA File Number	09AA04003680 AM21
Licence No and Date	0911000149/21/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	
RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00067924AM21
RA File Number	05AA04025220 AM21
Licence No and Date	0511000906/21/01/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed reminders on 31.08.2022, 15.09.2022, 30.09.2022 & 15.10.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 02.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00068333AM21
RA File Number	05AA04024171 AM21
Licence No and Date	0511000930/22/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA concerned may take suitable consequential action accordingly.

Case No.	62 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00072661AM21
RA File Number	09AA04004105 AM21
Licence No and Date	0911000257/29/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	63 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00076594AM21
RA File Number	04AA04006018 AM21
Licence No and Date	0411000290/04/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Please clarify, what is the applied wastage or wastage claimed as it is shown as zero in Appendix-4E but some values are mentioned in flow chart. Case is deferred.	

Case No.	64 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00077654AM21
RA File Number	05AA04027961 AM21
Licence No and Date	0511001081/05/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per comments of MSME.	

Case No.	65 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00081719AM21
RA File Number	05AA04028886 AM21
Licence No and Date	0511001205/11/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed by 31.08.2022, 15.09.2022, 30.09.2022, 15.10.2022, 30.10.2022, 14.11.2022&29.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 08.12.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	66 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00094139AM21
RA File Number	09AA04005200 AM21
Licence No and Date	0911000436/01/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed by 18.10.2022, 02.11.2022 & 17.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 08.12.2022 & 10.01.2023 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00098145AM21
RA File Number	05AA04036042 AM21
Licence No and Date	0511001561/05/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022 & 17.12.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 10.01.2023 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	68 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	69 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00102113AM21
RA File Number	07AA04009021 AM21
Licence No and Date	0711000661/12/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	70 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MIDDLEBY INDIA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00103696AM21
RA File Number	07AA04009395 AM21
Licence No and Date	0711000679/15/03/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	71 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00105201AM21
RA File Number	03AA04030566 AM21

Licence No and Date	0311002615/17/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 18.10.2022 & 07.12.2022 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	74 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	GEECY ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00105200AM21
RA File Number	03AA04030570 AM21
Licence No and Date	0311002613/17/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 18.10.2022 & 07.12.2022 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	75 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00106447AM21
RA File Number	52AA04008217 AM21
Licence No and Date	5211000503/18/03/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	76 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00108567AM21
RA File Number	05AA04039729 AM21
Licence No and Date	0511001828/22/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00113605AM21
RA File Number	31AA04007776 AM21

Licence No and Date	3111000249/25/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00114116AM21
RA File Number	04AA04008535 AM21
Licence No and Date	0411000520/26/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	80 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00115950AM21
RA File Number	07AA04010944 AM21
Licence No and Date	0711000779/29/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00116622AM21
RA File Number	07AA04011027 AM21
Licence No and Date	0711000803/30/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00116705AM21
RA File Number	31AA04007910 AM21
Licence No and Date	3111000254/30/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	83 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00116883AM21
RA File Number	05AA04022556 AM21
Licence No and	0511001975/30/03/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per comments of MSME.	

Case No.	84 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00019536AM22
RA File Number	05AA04022390 AM21
Licence No and Date	0511002206/15/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per comments of MSME.	

Case No.	85 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00020526AM22
RA File Number	09AA04005166 AM21
Licence No and Date	0911000698/16/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product	

may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Sheet layout diagram of the material indicating the wastage during blanking. 5. Scrap sale details. 6. Photograph of product. Case is deferred.
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Case No.	86 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00021668AM22
RA File Number	05AA04005365 AM22
Licence No and Date	0511002228/19/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed reminders on 22.12.2022, 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	87 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KARAN INTERNATIONAL
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00022926AM22
RA File Number	31AA04007993 AM21
Licence No and Date	3111000284/20/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. What is the generic name of the export product?
2. Justification/Reasons for higher wastage.
3. Process flow chart, which could indicate a complete detailed description of the process and wastage at each stage of operation.
4. What is the gross and net weight of the export products?
5. Coloured neat sketch of the export product and also drawings, which could be readable of their dimensions, Raw Material, and finish weight.
6. Application of the export product.

Case is deferred.

Case No.	88 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GRADWELL OILFIELD PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00026350AM22
RA File Number	05AA04006844 AM22
Licence No and Date	0511002254/26/04/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Coloured neat sketch of the export product and also drawings, which could be readable of their dimensions, Raw Material, and finish weight.
2. Application of the export product.
3. What is the grade of imported seamless pipes? Submit a Bill of entry, which could qualify the grade and composition.
4. Describe in detail of the items of import. How the weight of OD, ID, and length indicated of 1 pipe each in items No 1 and 2 pipes & 1 pipe in item No 2 could be 439.54 Kgs and 505.38 Kgs?

Case is deferred.

Case No.	89 / NC/1/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00026755AM22
RA File Number	05AA04006728 AM22
Licence No and Date	0511002300/26/04/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Photographs and details of the resultant product showing exact use of the input item. 2. Justification of the wastage. Case is deferred.	

Case No.	90 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00027823AM22
RA File Number	03AA04033556 AM21
Licence No and Date	0311003351/27/04/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00045354AM22
RA File Number	07AA04004336 AM22
Licence No and Date	0711001110/18/05/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	92 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00099713AM22
RA File Number	05AA04018209 AM22
Licence No and Date	0511002782/25/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022 & 02.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminder letter dated 10.01.2023 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00101380AM22
RA File Number	05AA04012944 AM22
Licence No and Date	0511002849/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 16.08.2022 followed reminders on 31.08.2022, 15.09.2022, 15.10.2022, 30.10.2022, 14.11.2022&29.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 05.12.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject	

the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	94 / NC/1/MEET/Jan/202223/20
Case Status	Case Withdrawn
Party Name	THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00111189AM22
RA File Number	31AA04006976 AM22
Licence No and Date	3111000394/10/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has informed that they have surrendered the subject AA at RA, Pune. Therefore, the Committee decided to withdraw the case from the agenda.	

Case No.	95 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00114430AM22
RA File Number	04AA04005779 AM22
Licence No and Date	0411000974/14/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00115070AM22
RA File Number	31AA04014485 AM22
Licence No and Date	3111000405/15/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/86/2019-TSW dated 31.01.2023 as under: 1. Net weight of export item may be specified as 101178Kgs. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained/utilized in the export items. 3. The quantity of import item at Sl. No. 1 may be allowed as 1.08Kgs/Kg content in the export item, taking clue from SION C-2008. RA concerned may take further necessary action as per the decision of NC.	

Case No.	97 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00115703AM22
RA File Number	09AA04004199 AM22
Licence No and Date	0911001046/16/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.11.2022 followed reminders on 25.11.2022, 10.12.2022, 25.12.2022, 09.01.2023 & 24.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	98 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00116169AM22
RA File Number	04AA04006540 AM22
Licence No and Date	0411000991/16/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00124171AM22
RA File Number	09AA04005515 AM22
Licence No and Date	0911001115/25/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.202, 02.11.2022 & 17.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 05.12.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00130768AM22
RA File Number	09AA04006772 AM22
Licence No and Date	0911001134/05/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	101 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00130915AM22
RA File Number	09AA04006761 AM22
Licence No and Date	0911001135/05/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case is deferred.

Case No.	102 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

HQ File Number	HQRNORM APPLY 00130919AM22
RA File Number	09AA04006738 AM22
Licence No and Date	0911001136/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	103 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00131013AM22
RA File Number	09AA04006644 AM22
Licence No and Date	0911001139/05/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	104 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00131148AM22
RA File Number	03AA04025634 AM22
Licence No and Date	0311005113/05/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00130766AM22
RA File Number	09AA04006750 AM22
Licence No and Date	0911001133/05/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case is deferred.	

Case No.	106 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00132177AM22
RA File Number	04AA04012663 AM22

Licence No and Date	0411001082/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received on BO Portal as under: 1. The quantity of import item (FIN 12 TO PART NO.E19811-0400) may be allowed as 17829.60Kgs with 2% wastage on the net weight of fin 12 in the export product. 2. The quantity of import item (TUBE 12 TO PART NO.R47423-3530) may be allowed as 2600000 Number i.e. on net to net basis as per GN-4. 3. The quantity of import item (HEADER PLATE 12 TO PART NO.R42923-0870) may be allowed as 100000 Number i.e. on net to net basis as per GN-4. 4. The quantity of import item (SIDE PLATE 12 TO PART NO.R47243-2900) may be allowed as 100000 Number i.e. on net to net basis as per GN-4. 5. The quantity of import item (BRAZING FLUX TO PART NO.E19811-0350) may be allowed as 1500Kgs i.e. 0.003 Kg per Radiator Core Assly to Part No R30673-1250. RA concerned may take further necessary action as per the decision of NC.	

Case No.	107 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00134046AM22
RA File Number	31AA04020071 AM22
Licence No and Date	3111000446/08/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	108 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00134326AM22
RA File Number	05AA04049963 AM22
Licence No and Date	0511003547/08/07/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per comments of MSME.	

Case No.	109 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00134492AM22
RA File Number	05AA04048238 AM22
Licence No and Date	0511003558/08/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	110 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00133864AM22
RA File Number	30AA04003554 AM22
Licence No and Date	3011000861/08/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per comments of MSME.	

Case No.	111 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00134005AM22
RA File Number	24AA04006493 AM22
Licence No and Date	2411000651/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MENON BEARINGS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00135493AM22
RA File Number	03AA04029067 AM22
Licence No and Date	0311005250/09/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00136159AM22
RA File Number	03AA04039089 AM22
Licence No and Date	0311005281/10/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00137031AM22
RA File Number	02AA04013279 AM22
Licence No and Date	0211000925/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination as per comments of MSME.	

Case No.	115 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00137038AM22
RA File Number	02AA04013326 AM22
Licence No and Date	0211000926/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination as per comments of MSME.	

Case No.	116 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00137098AM22
RA File Number	09AA04007655 AM22
Licence No and Date	0911001200/12/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	117 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	STAR FILTER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00139314AM22
RA File Number	24AA04007467 AM22
Licence No and Date	2411000666/15/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00139720AM22
RA File Number	05AA04053715 AM22
Licence No and Date	0511003669/15/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 was issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 25.10.2022 & 05.12.2022 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	119 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00139905AM22
RA File Number	05AA04052129 AM22
Licence No and Date	0511003673/15/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00140209AM22
RA File Number	05AA04055638 AM22
Licence No and Date	0511003679/16/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00140210AM22
RA File Number	05AA04054941 AM22
Licence No and Date	0511003680/16/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	122 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00140723AM22
RA File Number	05AA04053194 AM22
Licence No and Date	0511003700/16/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00141661AM22
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22

Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	125 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22
Licence No and Date	0311005553/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00146020AM22
RA File Number	03AA04048536 AM22
Licence No and Date	0311005577/23/07/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received via email dated 31.01.2023 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	84195010	Condenser Module Incl. Water box,	1 Set (339688 Kgs)	1	73089090	Structural-Square Hollow Sections SA /	4395.0 Kgs inclusive of 14.90% wastage

		Lp (Eqpt. No.: CA21-01) PROJECT No: PCE000182				A 1085 Gr. A / ASTM A500, GRADE-B/ S275J0H	on net weight of structural - square hollow section in the export product.
		(A) Imported Item's Weight: 58257.00 Kgs (B) Indigenous Weight: 281431.00 Kgs Total (A+B): 339688.00 Kgs		2	81089090	Titanium Tubes, ASTM B338, Gr.2 QTY:37946.00 KGS (175757.90 MTS)	Net To Net With Accountability Clause
				3	72109090	Cladded Tube Sheets ASTM B265 Gr.1/ASTM A516 Gr. 70	23977.32 Kgs inclusive of 18.05% wastage on the net weight of cladded tube sheets in the export product.
2	84195010	Parts Of The Condenser Module Incl. Water box, Lp (Eqpt. No.: CA21-01) (A/B): (A) Upper Module Incl. Hot well (B) Lower Module Incl. Neck Parts And Flash Box. Project No: PCE000183 (A) Imported	2 Sets (340526.00 Kgs	1	73089090	Structural- Square Hollow Sections SA / A 1085 Gr. A / ASTM A500, GRADE-B/ S275J0H	4342.67 Kgs inclusive of 13.5% wastage on net weight of structural - square hollow section in the export product
				2	81089090	Titanium Tubes, ASTM B338, Gr.2 QTY:37946.00 KGS (175757.90 MTS)	Net to net with accountability clause
				3	72109090	CLADDED	23997.32 Kgs

		Weight: 58257.0 Kgs (B) Indigenous Weight: 282271.0 Kgs Total (A+B): 340528.00 Kgs				TUBE SHEETS ASTM B265 Gr.1/ASTM A516 Gr. 70	inclusive of 18.05% wastage on the net weight of cladded tube sheets in the export product
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Note:

- 1. The size and grade of the imported inputs should be matched with the size and grade of the export product.**
- 2. The weight, size (OD & ID), length in meters, and grade of the imported titanium tubes should be matched with the weight, size (OD & ID), length in meters, and grade of the titanium tubes, used in the export product.**

RA concerned may take further necessary action as per the decision of NC.

Case No.	127 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00146842AM22
RA File Number	07AA04013445 AM22
Licence No and Date	0711001542/26/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00148279AM22

RA File Number	05AA04049268 AM22
Licence No and Date	0511003848/27/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00148410AM22
RA File Number	05AA04060399 AM22
Licence No and Date	0511003855/27/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00148565AM22
RA File Number	09AA04008671 AM22
Licence No and Date	0911001274/27/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	131 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00148590AM22
RA File Number	07AA04011575 AM22
Licence No and Date	0711001558/27/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00149496AM22
RA File Number	05AA04060641 AM22
Licence No and Date	0511003880/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00149223AM22
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00150695AM22
RA File Number	09AA04009231 AM22
Licence No and Date	0911001291/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 02.11.2022 to the applicant for furnishing certain information. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	135 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00150696AM22
RA File Number	09AA04009230 AM22
Licence No and Date	0911001292/30/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	136 / NC/1/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00152616AM22
RA File Number	07AA04011880 AM22
Licence No and Date	0711001629/02/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00153168AM22
RA File Number	09AA04009858 AM22
Licence No and Date	0911001305/03/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	138 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00153346AM22
RA File Number	05AA04061551 AM22
Licence No and Date	0511003976/03/08/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	139 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00153671AM22
RA File Number	07AA04019741 AM22
Licence No and Date	0711001643/04/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00154826AM22
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00155964AM22
RA File Number	02AA04018337 AM22

Licence No and Date	0211001046/06/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00156948AM22
RA File Number	07AA04017324 AM22
Licence No and Date	0711001663/09/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00158470AM22
RA File Number	03AA04054989 AM22
Licence No and Date	0311006059/10/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also informed via email dated 12.12.2022 that the subject AA covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	144 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SWIMS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00160096AM22
RA File Number	07AA04020948 AM22
Licence No and Date	0711001700/11/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00160152AM22
RA File Number	08AA04020492 AM22
Licence No and Date	0811002302/11/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00160573AM22
RA File Number	05AA04068540 AM22
Licence No and Date	0511004108/12/08/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	147 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00161396AM22
RA File Number	03AA04044352 AM22
Licence No and Date	0311006128/13/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.10.2022 followed reminders on 05.11.2022 & 20.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 05.12.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	148 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GLOBAL GASKET FACTORY
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00162032AM22
RA File Number	09AA04009049 AM22
Licence No and Date	0911001365/13/08/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	149 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00162953AM22
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ANGI PLAST PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00165357AM22
RA File Number	08AA04021852 AM22
Licence No and Date	0811002344/18/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-1) for examination & comments as per comments of MSME.	
The case stands deferred.	

Case No.	151 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00168218AM22
RA File Number	31AA04025134 AM22
Licence No and Date	3111000533/23/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	152 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00168222AM22
RA File Number	31AA04025129 AM22
Licence No and Date	3111000537/23/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	153 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	A. O. SMITH INDIA WATER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

HQ File Number	HQRNORM APPLY 00169310AM22
RA File Number	072104000311 AM21
Licence No and Date	0711001754/24/08/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00169720AM22
RA File Number	09AA04010512 AM22
Licence No and Date	0911001415/24/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.	
Case is deferred.	

Case No.	155 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00169724AM22
RA File Number	09AA04010490 AM22
Licence No and Date	0911001416/24/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	156 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AGRI PROCESS INNOVATIONS TECHNOLOGIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00170649AM22
RA File Number	07AA04024799 AM22
Licence No and Date	0711001773/25/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Drawing of the Export product, which could indicate Raw Material and finish weight. 2. Process flow chart, which could indicate the wastage at each stage of operation. 3. Since the weight of the export product and the weight of the imported material is the same in the summary application on the BO portal, submit an excel sheet, which could indicate a description of the export product, quantity in Kg and numbers, the weight of the imported items against each export product, wastage in Kg and wastage in percentage on the net weight of the export product. 4. Is there any indigenous material in the export product? If yes, indicate in Appendix 4E. Case is deferred.	

Case No.	157 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22
Licence No and Date	0811002411/26/08/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	158 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00171883AM22
RA File Number	04AA04021942 AM22
Licence No and Date	0411001371/27/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received on BO Portal as under:

1. The quantity of import item (TUBE TO PART NO.H47423-0880) may be allowed as 1920000 Number i.e. **on net to net basis as per GN-4.**
2. The quantity of import item (SIDE PLATE TO PART NO.H47243-0820) may be allowed as 160000 Number i.e. **on net to net basis as per GN-4.**
3. The quantity of import item (PIPE CAP TO PART NO.H40823-2630) may be allowed as 160000 Number i.e. **on net to net basis as per GN-4.**
4. The quantity of import item (HEADER PLATE TO PART NO.H42923-0351) may be allowed as 160000 Number i.e. **on net to net basis as per GN-4.**
5. The quantity of import item (TANK TO PART NO.H47443-2640) may be allowed as 16000 Number i.e. **on net to net basis as per GN-4.**
6. The quantity of import item (FIN TO PART NO.H42053-1850) may be allowed as 8241.60Kgs with 2% wastage on the net of fins in the export product.
7. The quantity of import item (TUBE TO PART NO.H47423-0881) may be allowed as 1160000 Number i.e. **on net to net basis as per GN-4.**
8. The quantity of import item (SIDE PLATE TO PART NO.H47243-0821) may be allowed as 80000 Number i.e. **on net to net basis as per GN-4.**
9. The quantity of import item (PIPE CAP TO PART NO.H40823-2630) may be allowed as 80000 Number i.e. **on net to net basis as per GN-4.**
10. The quantity of import item (HEADER PLATE TO PART NO.H42923-0321) may be allowed as 80000 Number i.e. **on net to net basis as per GN-4.**
11. The quantity of import item (TANK TO PART NO.H47443-2601) may be allowed as 80000 Number i.e. **on net to net basis as per GN-4.**
12. The quantity of import item (**FIN TO PART NO.E19811-0280**) may be allowed as 5377.20Kgs with 2% wastage on the net of fins in the export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	159 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00176298AM22
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	OILMEC DRILLING EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00176299AM22
RA File Number	05AA04067424 AM22
Licence No and Date	0511004465/03/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Submit Appendix 4E, certified by Chartered Engineer, which could indicate total wastage. 2. Drawing of the Export product, which could indicate Raw Material and finish weight? 3. What is the generic name of the export product? 4. Application of the export product. 5. Grade of imported steel strips. 6. Since the quantity of imports and export on the net to net basis, what is the weight of steel strips and the weight of the finished product after processing? 7. Wastage at each stage of operation. Case is deferred.	

Case No.	161 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00177292AM22
RA File Number	07AA04024241 AM22
Licence No and Date	0711001856/06/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed reminders on 22.12.2022, 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information on DGFT Portal. Further, it was noted that the applicant has filed a new application instead of furnishing the reply of deficiency letter. Therefore, the Committee decided to reject the case. Case is rejected.	

Case No.	162 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00185632AM22
RA File Number	05AA04079847 AM22
Licence No and Date	0511004784/16/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued on 28.10.2022 followed by reminder on 02.11.2022 to the applicant for furnishing certain information. A final reminder was also issued on 02.01.2023. However, no reply has been received from the applicant. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	163 / NC/1/MEET/Jan/202223/20
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Case Status	Case Rejected
Party Name	BOSON MOTORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00187412AM22
RA File Number	26AA04003764 AM22
Licence No and Date	2611000237/18/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed reminders on 22.12.2022, 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	164 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00189409AM22
RA File Number	09AA04014504 AM22
Licence No and Date	0911001579/21/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	165 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

HQ File Number	HQRNORM APPLY 00189616AM22
RA File Number	09AA04014458 AM22
Licence No and Date	0911001580/21/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	166 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00189401AM22
RA File Number	09AA04014451 AM22
Licence No and Date	0911001578/21/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	167 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00191938AM22
RA File Number	07AA04034302 AM22
Licence No and Date	0711001971/23/09/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	168 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00195061AM22
RA File Number	09AA04014462 AM22
Licence No and Date	0911001628/27/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue **final reminder** to the applicant.

Case is deferred.

Case No.	169 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	TEXFAB ENGINEERS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00196563AM22
RA File Number	52AA04016381 AM22
Licence No and Date	5211001377/28/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and noted that a deficiency letter dated 07.12.2022 followed reminders on 22.12.2022, 06.01.2023 & 21.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	170 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00212738AM22
RA File Number	05AA04071693 AM22
Licence No and Date	0511005449/14/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	171 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00222084AM22
RA File Number	09AA04016217 AM22
Licence No and Date	0911001755/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	172 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00222096AM22
RA File Number	09AA04015948 AM22
Licence No and Date	0911001756/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	173 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00224744AM22
RA File Number	09AA04015946 AM22
Licence No and Date	0911001759/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminder 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	174 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	G. R. ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00224810AM22
RA File Number	03AA040112417 AM22
Licence No and Date	0311007892/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	175 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00225116AM22
RA File Number	09AA04015941 AM22
Licence No and Date	0911001765/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	176 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00230768AM22
RA File Number	09AA04016213 AM22

Licence No and Date	0911001797/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	177 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00231479AM22
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination as per comments of MSME.	

Case No.	178 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00244825AM22
RA File Number	09AA04016954 AM22
Licence No and Date	0911001824/08/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant.	

Case is deferred.

Case No.	179 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	180 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00257437AM22
RA File Number	09AA04017707 AM22
Licence No and Date	0911001880/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	181 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00260861AM22
RA File Number	09AA04017797 AM22
Licence No and Date	0911001885/22/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	182 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00268941AM22
RA File Number	09AA04017911 AM22
Licence No and Date	0911001957/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	183 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00268943AM22

RA File Number	09AA04017909 AM22
Licence No and Date	0911001958/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	184 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00269128AM22
RA File Number	09AA04017908 AM22
Licence No and Date	0911001959/29/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	185 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00004632AM23
RA File Number	05AA040104472 AM22
Licence No and Date	0511006623/03/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	186 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00293013AM22
RA File Number	07AX04000094 AM22
Licence No and Date	0711002698/21/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	187 / NC/1/MEET/Jan/202223/20				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023				
HQ File Number	HQRNORM APPLY 00299681AM22				
RA File Number	09AX04000012 AM22				
Licence No and Date	0911002183/28/12/2021				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts / Blades (Net content of import item shall be 411.60 Kgs, which should be reflect in the	392 Number	72221999	Stainless Steel Bars (Grade 10705 Size: 56 mm X202 mm, 48 mmX85 mm)	2340.24Kgs with 469.10% wastage on the net weight of the export item

	shipping bills and invoice)				
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Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade 10705 Size: 56 mm X202 mm, 48 mmX85 mm)”.
2. The grade of imported steel should be matched with grade of export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	188 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	189 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM REVIW00004333AM23
RA File Number	31AX04000029 AM22
Licence No and Date	3111000859/05/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	SAMSON SCIENTIFICS AND SURGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00339115AM22
RA File Number	56AX04000058 AM22
Licence No and Date	5611000774/01/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 29.08.2022 followed reminders on 13.09.2022, 28.09.2022 & 13.10.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 18.10.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	191 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00346160AM22
RA File Number	05AX04000792 AM22
Licence No and Date	0511008603/07/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA pertains to NC-2. Therefore, the Committee decided to transfer the case to NC-2 for necessary action.	

Case No.	192 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00375101AM22
RA File Number	05AX04001180 AM22
Licence No and Date	0511010666/04/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00375468AM22
RA File Number	05AX04001185 AM22
Licence No and Date	0511010689/04/03/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U.O. No. P-47011/14/2020-TSW dated 28.12.2022. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion & clarification in the upcoming NC meeting. The case stands deferred.	

Case No.	195 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00375470AM22
RA File Number	05AX04001186 AM22
Licence No and Date	0511010690/04/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted the comments given by DPIIT vide U.O. No. P-47011/85/2019-TSW dated 28.12.2022. Further, the matter was deliberated in the meeting and after due deliberation, the Committee decided to defer the case for further discussion & clarification in the upcoming NC meeting. The case stands deferred.	

Case No.	196 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00379578AM22
RA File Number	34AX04000329 AM22
Licence No and Date	3411001894/08/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	197 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

HQ File Number	HQRNORM APPLY 00386368AM22
RA File Number	31AX04000094 AM22
Licence No and Date	3111001164/14/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/86/2019-TSW dated 18.12.2022 as under: 1. Net weight of export item may be specified as 1520Kgs. 2. Import item at Sl. No. 1 shall be of relevant grade and diameter as contained/utilized in the export items. 3. The quantity of import item at Sl. No. 1 may be allowed as 1.02Kgs/Kg content in the export item. RA concerned may take further necessary action as per the decision of NC.	

Case No.	198 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00389981AM22
RA File Number	05AX04001282 AM22
Licence No and Date	0511011118/16/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 26.07.2022	

followed reminders on 10.08.2022 & 25.08.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 07.09.2022 & 18.10.2022 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	200 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00390519AM22
RA File Number	05AX04001107 AM22
Licence No and Date	0511011120/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	202 / NC/1/MEET/Jan/202223/20
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Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00390875AM22
RA File Number	05AX04001329 AM22
Licence No and Date	0511011187/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00390905AM22
RA File Number	30AX04000133 AM22
Licence No and Date	3011001915/17/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per comments of MSME.	

Case No.	204 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00398384AM22
RA File Number	34AX04000417 AM22
Licence No and Date	3411002005/23/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00400093AM22
RA File Number	05AX04001417 AM22
Licence No and Date	0511011347/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ALSTOM RAIL TRANSPORTATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00404805AM22
RA File Number	34AX04000431 AM22
Licence No and Date	3411002037/28/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	208 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	KARMEN INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00408577AM22
RA File Number	04AX04000328 AM22
Licence No and Date	0411003007/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00409091AM22
RA File Number	09AX04000369 AM22
Licence No and Date	0911002808/30/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	210 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000007AM23
RA File Number	07AX04000554 AM22
Licence No and Date	0711003572/01/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Technical characteristics / part numbers, if any. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Use of export product. 7. Complete set of application. Case is deferred.	

Case No.	211 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	212 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000044AM23
RA File Number	08AX04000691 AM22
Licence No and Date	0811004590/04/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and the TE informed that the applicant has given are two attachments in its reply against DL. In one letter unit, they have given justification for wastage against FAV715 CHAINS but it is not mentioned on Appendix-4E, where as in another letter unit has given data for inner rings, rollers, cage etc. Therefore, as per comments of MSME, the Committee decided to ask the applicant to furnish the following information/documents : 1. Please clarify the input items, mentioning the stage wise wastage along with justification. 2. Please provide the assembly drawing and photograph of the resultant product and exact use of components in export product. Case is deferred.	

Case No.	213 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000048AM23
RA File Number	05AX04001557 AM22
Licence No and Date	0511011602/04/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Stage-wise wastage with justification along with photograph. Case is deferred.	

Case No.	214 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000080AM23
RA File Number	31AX04000103 AM22
Licence No and Date	3111001231/05/04/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000626AM23
RA File Number	03AX04000192 AM23
Licence No and Date	0311014542/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000868AM23
RA File Number	05AX04000377 AM23
Licence No and Date	0511012636/19/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been	

received from the applicant. Hence, the Committee decided to wait for reply of the applicant.

Case is deferred.

Case No.	217 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000881AM23
RA File Number	09AX04000104 AM23
Licence No and Date	0911003028/19/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	218 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000933AM23
RA File Number	34AX04000157 AM23
Licence No and Date	3411002286/23/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	219 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000934AM23
RA File Number	34AX04000158 AM23
Licence No and Date	3411002287/23/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	220 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000936AM23
RA File Number	34AX04000156 AM23
Licence No and Date	3411002288/23/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	221 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00000989AM23
RA File Number	09AX04000092 AM23
Licence No and Date	0911003049/25/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	222 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001352AM23
RA File Number	09AX04000158 AM23
Licence No and Date	0911003174/13/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue final reminder to the applicant. Case is deferred.	

Case No.	223 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00001525AM23
RA File Number	56AX04000041 AM23
Licence No and Date	5611000996/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022 & 02.12.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 07.12.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	224 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	GLOVIS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001576AM23
RA File Number	04AX04000242 AM23
Licence No and Date	0411003495/22/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Justification for the quantity of import items, stage-wise wastage justification (item wise) and	

dimensional drawing.
7. Complete set of application.

Case is deferred.

Case No.	225 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001782AM23
RA File Number	56AX04000067 AM23
Licence No and Date	5611001016/30/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022 & 02.12.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 07.12.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	226 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001783AM23
RA File Number	56AX04000068 AM23
Licence No and Date	5611001017/30/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022 & 02.12.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 07.12.2022 was	

also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	227 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00001883AM23
RA File Number	02AX04000191 AM23
Licence No and Date	0211002671/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.09.2022 followed reminders on 06.10.2022, 21.10.2022 & 05.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, reminders letter dated 17.11.2022 & 10.01.2023 were also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	228 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002021AM23
RA File Number	09AX04000331 AM23
Licence No and Date	0911003342/13/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the	

applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	229 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002023AM23
RA File Number	09AX04000336 AM23
Licence No and Date	0911003343/13/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	230 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	HUECK DECENT ENGRAVING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002181AM23
RA File Number	08AX04000570 AM23
Licence No and Date	0811005594/21/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022 & 01.01.2023 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 10.01.2023 was	

also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to **reject** the case with direction to applicant to pay custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	231 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	TEGA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002260AM23
RA File Number	02AX04000223 AM23
Licence No and Date	0211002746/25/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 21.09.2022 followed reminders on 06.10.2022, 21.10.2022 & 05.11.2022 were issued to the applicant for providing certain information on DGFT Portal. In this regard, final reminder letter dated 17.11.2022 was also sent to the applicant for furnishing the requisite information. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	232 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002425AM23
RA File Number	05AX04001242 AM23
Licence No and Date	0511013999/02/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA pertains to NC-2. Therefore, the Committee decided to transfer the case to NC-2 for necessary action.	

Case No.	233 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002623AM23
RA File Number	02AX04000177 AM23
Licence No and Date	0211002862/12/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Justification for the quantity of import items and specific details of the export product. 7. Complete set of application. Case is deferred.	

Case No.	234 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002748AM23
RA File Number	08AX04000643 AM23
Licence No and	0811005815/23/08/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002768AM23
RA File Number	09AX04000387 AM23
Licence No and Date	0911003529/24/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022 & 01.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	236 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002769AM23
RA File Number	05AX04001449 AM23
Licence No and Date	0511014456/24/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC.	

RA concerned may take suitable consequential action accordingly.

Case No.	237 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002770AM23
RA File Number	09AX04000388 AM23
Licence No and Date	0911003530/24/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	238 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002771AM23
RA File Number	09AX04000389 AM23
Licence No and Date	0911003531/24/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	239 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002781AM23
RA File Number	04AX04000465 AM23
Licence No and Date	0411003859/25/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	241 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002788AM23
RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	242 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002805AM23
RA File Number	31AX04000159 AM23
Licence No and Date	3111001650/26/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002811AM23
RA File Number	56AX04000151 AM23
Licence No and Date	5611001139/26/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that MeitY has directly issued a deficiency letter to the applicant via email dated 31.12.2022 for furnishing following information: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of wastage. 6. To provide the per unit requirement in excel sheet. However, no reply/information has been received yet. Hence, the Committee decided to wait for reply of the comments.	

Case is deferred.

Case No.	244 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002860AM23
RA File Number	09AX04000486 AM23
Licence No and Date	0911003563/30/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	245 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	246 / NC/1/MEET/Jan/202223/20
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Case Status	Case Approved
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002882AM23
RA File Number	05AX04001349 AM23
Licence No and Date	0511014545/01/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (SKB) as under:

Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	85030029	Pressure Die Cast/ Sand Cast Components/ Articles made of Aluminum Alloy (Pressure Die Casting Articles consisting of 1000000 Kg. Aluminium Ingot ADC-12)	5000000 Number	1	76012010	Aluminium Alloy Ingots ADC-12	1060000.00 Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product
2	87089900	Pressure Die Cast/ Sand Cast Components/ Articles made of Aluminum Alloy (Pressure Die Casting Articles consisting of 400000Kg. Aluminium Ingot ADC-12)	2000000 Number	2	76012010	Aluminium Alloy Ingots ADC-12	424000.00Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product
3	84219900	Pressure Die Cast/ Sand Cast Components/ Articles made of Aluminum Alloy (Pressure Die	1000000 Number	3	76012010	Aluminium Alloy Ingots ADC-12	212000.00Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product

		Casting Articles consisting of 200000 Kg. Aluminium Ingot ADC-12)					
4	85099000	Pressure Die Cast/ Sand Cast Components/ Articles made of Aluminum Alloy (Pressure Die Casting Articles consisting of 25000 Kg. Aluminium Ingot ADC-12)	12500 Number	4	76012010	Aluminium Alloy Ingots ADC-12	26500.00Kgs with 6% wastage on the net weight of the imported Aluminium Alloy in the export product

Note: The grade of the imported Aluminium Alloy ingots and their chemical composition should be matched with the grade and chemical composition of the exported product.

RA concerned may take suitable consequential action accordingly.

Case No.	247 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002914AM23
RA File Number	56AX04000159 AM23
Licence No and Date	5611001144/02/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	248 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002933AM23
RA File Number	03AX04002687 AM23
Licence No and Date	0311017627/02/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	249 / NC/1/MEET/Jan/202223/20
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00002946AM23
RA File Number	09AX04000488 AM23
Licence No and Date	0911003581/05/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 03.10.2022 followed reminders on 18.10.2022, 02.11.2022, 17.11.2022, 02.12.2022 , 01.01.2023 & 16.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	250 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003211AM23
RA File Number	03AX04003245 AM23
Licence No and Date	0311018003/19/09/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	251 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003462AM23
RA File Number	05AX04001814 AM23
Licence No and Date	0511015072/29/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	252 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003475AM23
RA File Number	05AX04001861 AM23
Licence No and Date	0511015085/30/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	253 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003544AM23
RA File Number	05AX04001911 AM23
Licence No and Date	0511015161/06/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	254 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003579AM23
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	256 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003588AM23
RA File Number	03AX04003407 AM23
Licence No and Date	0311018430/08/10/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. No.: DES-1/0311018430/2023-TSW dated 30.01.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Steam Turbine Blades (XMVL Project)	1614 Number	72286012	Alloy Steel Bar Width 30mm To 78mm Thickness 43mm To 108mm	589.56% wastage allowed on net content basis in the export item

Note:The grade of imported steel should be matched with grade of export product.

RA concerned may take suitable consequential action accordingly.

Case No.	257 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003627AM23
RA File Number	04AX04000620 AM23
Licence No and Date	0411004086/11/10/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	258 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003647AM23
RA File Number	05AX04001941 AM23
Licence No and Date	0511015241/11/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003651AM23
RA File Number	04AX04000496 AM23
Licence No and Date	0411004090/11/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003652AM23
RA File Number	04AX04000495 AM23

Licence No and Date	0411004091/11/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003670AM23
RA File Number	03AX04003261 AM23
Licence No and Date	0311018528/12/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	262 / NC/1/MEET/Jan/202223/20				
Case Status	Case Approved				
Party Name	AZAD ENGINEERING PRIVATE LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023				
HQ File Number	HQRNORM APPLY 00003699AM23				
RA File Number	09AX04000593 AM23				
Licence No and Date	0911003793/13/10/2022				
Norms Committee Decision:					
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:					
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity

84069000	Turbine Parts (Net content of import item shall be 5800.47 Kgs, which should be reflect in the shipping bills and invoice)	5421 Number	72221999	Stainless Steel Bars (Grade: 10705 BA, MBU, BU, BA-ST, Size:75 MM X130 MM, 66 MMX120 MM,66 MMX112 MM, 56 MM X104 MM, 48 MM X97 MM, 48 MMX92 MM, 47 MM X87 MM, 48 MM X72 MM, 59 MM X177 MM, 42 MM X167 MM, 40 MM X154 MM, 42 MM X281 MM, 36 MM X283 MM, 33 MM X265 MM, 30 MMX239 MM, 29 MM X115 MM, 86 MM X146 MM, 67 MM X156 MM , 73MM X118 MM, 58 MM X130 MM, 48 MM X116 MM, 114 MM X336 MM, 43 MM X109 MM, 39 MM X87 MM, 52 MM X68 MM, 74 MM X130 MM, 63 MM X109 MM, 55 MM X100 MM, 48 MM X85 MM, 36 MM X245 MM, 67 MMX123 MM)	44506.41Kgs with 667.00% wastage on the net weight of the export item
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Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: 10705 BA, MBU, BU, BA-ST, SIZE:75 MM X130 MM, 66 MMX120 MM,66 MMX112 MM, 56 MM X104 MM, 48 MM X97 MM, 48 MMX92 MM, 47 MM X87 MM, 48 MM X72 MM, 59 MM X177 MM, 42 MM X167 MM, 40 MM X154 MM, 42 MM X281 MM, 36 MM X283 MM, 33 MM X265 MM, 30 MMX239 MM, 29 MM X115 MM, 86 MM X146 MM, 67 MM X156 MM , 73MM X118 MM, 58 MM X130 MM, 48 MM X116 MM, 114 MM X336 MM, 43 MM X109 MM, 39 MM X87 MM, 52 MM X68 MM, 74 MM X130 MM, 63 MM X109 MM, 55 MM X100 MM, 48 MM X85 MM, 36 MM X245 MM, 67 MMX123 MM)”.
2. The grade of the imported stainless steel should be matched with grade of the stainless steel blades to be exported.

RA concerned may take further necessary action as per the decision of NC.

Case No.	263 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003700AM23
RA File Number	09AX04000590 AM23
Licence No and Date	0911003794/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to send final reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	264 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	265 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00003678AM23
RA File Number	30AX04000301 AM23
Licence No and Date	3011002675/13/10/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per comments of MSME.

Case No.	266 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004412AM23
RA File Number	24AX04000220 AM23
Licence No and Date	2411001992/17/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CARRIER ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004421AM23
RA File Number	05AX04002390 AM23
Licence No and Date	0511015867/17/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004429AM23

RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004431AM23
RA File Number	56AX04000232 AM23
Licence No and Date	5611001285/17/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that MeitY has directly issued a deficiency letter to the applicant via email dated 31.12.2022 for furnishing following information: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. Justification of wastage. 6. To provide the per unit requirement in excel sheet. However, no reply/information has been received yet. Hence, the Committee decided to wait for reply of the comments. Case is deferred.	

Case No.	270 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004505AM23
RA File Number	09AX04000718 AM23

Licence No and Date	0911003989/21/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	271 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004529AM23
RA File Number	04AX04000589 AM23
Licence No and Date	0411004492/22/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	272 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004553AM23
RA File Number	56AX04000244 AM23
Licence No and Date	5611001302/23/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that MeitY has directly issued a deficiency letter to the applicant via email dated 31.12.2022 for furnishing following information: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without	

wastage. (Share excel sheet)

4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet)

5. Justification of wastage.

6. To provide the per unit requirement in excel sheet.

However, no reply/information has been received yet. Hence, the Committee decided to wait for reply of the comments.

Case is deferred.

Case No.	273 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004564AM23
RA File Number	03AX04004240 AM23
Licence No and Date	0311019479/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/149/2022-TSW dated 27.12.2022 as under:	
1. The quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for engineering products.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	274 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004565AM23
RA File Number	03AX04004241 AM23
Licence No and Date	0311019480/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	275 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004566AM23
RA File Number	03AX04004244 AM23
Licence No and Date	0311019481/24/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	276 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004574AM23
RA File Number	31AX04000247 AM23
Licence No and Date	3111001836/24/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004581AM23
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	278 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00004610AM23
RA File Number	09AX04000749 AM23
Licence No and Date	0911004020/25/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	279 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004613AM23
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	280 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004633AM23
RA File Number	34AX04000740 AM23
Licence No and Date	3411002981/28/11/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	281 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004634AM23
RA File Number	34AX04000680 AM23
Licence No and Date	3411002931/28/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	282 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004699AM23
RA File Number	03AX04004409 AM23
Licence No and Date	0311019611/30/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/149/2022-TSW dated 27.12.2022 as under: 1. The quantity of import items may be allowed on net to net basis with accountability clause as per GN-4 for engineering products. RA concerned may take further necessary action as per the decision of NC.	

Case No.	283 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

HQ File Number	HQRNORM APPLY 00004778AM23
RA File Number	34AX04000805 AM23
Licence No and Date	3411003072/02/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	284 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	ABB INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004816AM23
RA File Number	07AX04001190 AM23
Licence No and Date	0711005865/05/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00004810AM23
RA File Number	05AX04002592 AM23
Licence No and Date	0511016184/05/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	286 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred

Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005625AM23
RA File Number	03AX04004891 AM23
Licence No and Date	0311020587/10/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	287 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005649AM23
RA File Number	02AX04000576 AM23
Licence No and Date	0211003647/10/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	289 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005661AM23
RA File Number	03AX04005034 AM23
Licence No and Date	0311020621/11/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	290 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005664AM23
RA File Number	02AX04000577 AM23
Licence No and Date	0211003649/11/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to Consultant (Tech-3) for examination as per comments of MSME.	

Case No.	291 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005669AM23
RA File Number	05AX04002896 AM23
Licence No and Date	0511016823/11/01/2023
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	292 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005696AM23
RA File Number	03AX04005092 AM23
Licence No and Date	0311020677/12/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	293 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005697AM23
RA File Number	03AX04005091 AM23
Licence No and Date	0311020679/12/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	294 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005698AM23
RA File Number	03AX04005090 AM23

Licence No and Date	0311020680/12/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	295 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005694AM23
RA File Number	31AX04000304 AM23
Licence No and Date	3111001955/12/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	296 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23
Licence No and Date	5611001476/13/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	297 / NC/1/MEET/Jan/202223/20
Case Status	Case Approved
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023

and Date	
HQ File Number	HQRNORM APPLY 00005761AM23
RA File Number	05AX04003018 AM23
Licence No and Date	0511016881/16/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-1) & on the recommendation of Consultant (SKB) in the meeting as under: 1. The quantity of import item at Sl. No. 1, 2 & 3 may be allowed with 1% wastage on the net weight of the items in the quantity of the export product. 2. The quantity of import items at Sl. No. 4 to 15 may be allowed with 5% wastage. Note: The wastage should be allowed on the net weight of the item in the quantity of the export product. RA concerned may take further necessary action as per the decision of NC.	

Case No.	298 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	DYNA FORCE HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005784AM23
RA File Number	31AX04000322 AM23
Licence No and Date	3111001963/17/01/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	299 / NC/1/MEET/Jan/202223/20
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202223/ 20 and 31/01/2023
HQ File Number	HQRNORM APPLY 00005788AM23
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023

Norms Committee Decision:

Case deferred for comments of TE.